

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RADIUS & DESERVE LAND DEVELOPERS PRIVATE LIMITED
ENGAGED IN REAL ESTATE DEVELOPMENT SERVICES
AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Radius & Deserve Land Developers Private Limited CIN: U45201MH2006PTC166575
2.	Address of the registered office	Deserve, CST Road Junction, Opp. University of Mumbai Premises, Kalina, Santacruz (East), Bandra Suburban, Mumbai 400098, Maharashtra
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	SRA project at Magathane, Borivali East, Mumbai 400066
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	The Company did not have any operations in the previous financial year.
7.	Number of employees/ workmen	-
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For details, please contact on: irp.radiusanddeserve@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For detailed EOI and eligibility criteria, please contact on: irp.radiusanddeserve@gmail.com
10.	Last date for receipt of expression of interest	30-October-2023 (Originally – 03 August 2023 and 1 st Extension- 19 September 2023)
11.	Date of issue of provisional list of prospective resolution applicants	09-November-2023 (Originally – 13 August 2023 and 1 st Extension - 29 September 2023)
12.	Last date for submission of objections to provisional list	14-November-2023 (Originally - 18 August 2023 and 1 st Extension- 04 October 2023)
13.	Process email id to submit EOI	irp.radiusanddeserve@gmail.com

Sd/-
Regards,
Avil Menezes

Interim Resolution Professional of Radius & Deserve Land Developers Private Limited
(Company under CIRP vide NCLT order dated 03rd May 2023)
Registration No. IBBI/IPA-001/IP-P00017/2016-17/10041
Authorization for Assignment valid till 08th December 2023

Address: 106, 1st Floor, Kanakia Atrium 2,
Cross Road A, Behind Courtyard Marriot,
Chakala, Andheri East, Mumbai - 400093

Email id: irp.radiusanddeserve@gmail.com , avil@caavil.com

Date: 30.09.2023

Place: Mumbai

One man planned, executed ₹25 cr Delhi heist; another thief did him in

NEW DELHI: This is one thief who would have probably earned a hat-tip from the Professor in 'Money Heist'. The ₹25-crore jewellery theft in Delhi, the biggest in the national capital in recent memory, was planned and executed by just one man from Chhattisgarh. He would have probably evaded the cops for longer, but for the arrest of another burglar in his state, who told the police that a man

had just returned from Delhi after carrying out a "big job", NDTV reports. Lokesh Srivas, who was arrested on Friday morning and is currently in the custody of the Bilaspur Police, came to Delhi alone by bus earlier this month. Police said he carried out a recce and found out that his target, Umrao Jewellers in Bhogal, stayed shut on Mondays. He broke into the store from the

adjacent building around 11 pm on Sunday, September 24. He stayed in the shop the entire night and, besides stealing the jewellery that was on display, he made his way to the strongroom. He drilled a hole into the wall and took all the ornaments from the strongroom as well. He left the shop, the same way he had come, around 7 pm on Monday - almost 20 hours after he had entered it.

BOMB THREAT: AKASA PLANE MAKES EMERGENCY LANDING IN VARANASI

MUMBAI / VARANASI: An Akasa aircraft from Mumbai with 166 people onboard made an emergency landing at Varanasi airport on Friday after the airline received a bomb threat message on social media, according to an airline spokesperson. The airline said the captain of the flight QP 1498 received an "emergency alert" from the Varanasi Air Traffic Controller and followed all required emergency procedures and landed the plane safely at Varanasi. "At 11:30 am, Akasa Air got a bomb threat message on social media. We informed local police in Mumbai and initiated the procedure for filing an FIR," the spokesperson said, adding, subsequently, the emergency response mechanism was put in place and as a security protocol, the airline informed all the 16 airports from where it operates about the threat and alerted them. —PTI

NOTICE TO LOCKER HOLDERS
 This notice is to customers who have taken lockers on rent at HDFC Bank Ltd. Another West, S.V. Road Branch and not past the rent for more than 3 years.

The Bank has sent several notices to the customers from time to time calling upon to make payment of locker rentals, but no response received. This is the final notice given to all the persons mentioned below to pay the arrears of locker rentals within a period of 30 days, failing which the bank will proceed to break open the locker at the locker holder's cost, risk and responsibility. The bank reserves the right to proceed legally for recovery of outstanding rent, cost and other charges if any.

Sr. No.	Locker No.	Locker Status	Locker Type	Overdue Since
1.	2077	Small	Small	01/04/2019
2.	127	Small	Small	01/04/2019
3.	280	Small	Small	01/04/2019
4.	99	Small	Small	01/04/2019
5.	422	Small	Small	01/04/2020

HDFC BANK

Unspecified degrees: UGC crackdown soon

NEW DELHI: Taking a strong view of "unspecified degrees" by colleges, the Delhi High Court has directed the University Grants Commission (UGC) to intervene in the matter. The case was heard by a bench headed by Chief Justice Satish Chandra Sharma. A public interest litigation was filed in the high court had sought directions from the court and it said the purpose of UGC-approved degree specifications was to maintain educational uniformity. The UGC has various functions including setting and upholding teaching, examination and research standards, monitoring developments in college and university education, and allocating grants to educational institutions. The court acknowledged the UGC's jurisdiction to take the required measures with regard to degrees that aren't stated and highlighted that universities that provide "unspecified degrees" are susceptible to sanctions under the UGC Act. The court made it clear the objective of periodically posting degree requirements approved by UGC on its website is to ensure that students enrolling in universities and colleges are aware that degrees from unidentified programmes will not be acknowledged by the governing body. Rahul Mahajan, who filed the PIL, claimed UGC was acting ineffectively and drew attention to its inconsistent rules. He alleged that students were receiving degrees that were not recognised by the UGC, resulting in a waste of time, resources and effort.

Rich countries exploiting Paris Agreement: India

NEW DELHI: It is unfair that some developed countries are using an article in the Paris Agreement to restrict fossil fuel development in developing nations while they continue to invest in fossil fuels themselves, India has said. In a submission to the United Nations Framework Convention on Climate Change (UNFCCC) outlining its expectations from the Global Stocktake, India said developed countries are viewing Article 2.1(c) of the Paris Agreement in isolation and ignoring all other provisions on climate finance in an attempt to move away from their commitments to provide money to developing countries. Global Stocktake is a two-year UN review to evaluate collective global progress towards achieving the goals of the Paris Agreement. The process will conclude at the COP28 in Dubai.

Foreign tourists can stay overnight in Hanle village

The Union home ministry has now allowed foreign tourists to stay overnight in Hanle, a remote high-altitude village in Ladakh's Changthang plateau, an official said. Hanle, known for India's first dark sky reserve, offers excellent stargazing conditions due to its secluded location, high altitude and minimal light pollution. "The Government has granted permission for the night stays of foreign tourists in Hanle. This decision will rejuvenate the tourism sector in the Changthang region and broaden the scope of tourist destinations in the union territory," Commissioner-Secretary of Tourism Ladakh, Kachho Mehboob said. —PTI

Form No. INC-25A
Before the Regional Director,
Ministry of Corporate Affairs Western Region

In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of M/s DYNACRAFT MACHINE COMPANY LIMITED having its registered office at 101, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz (East), Mumbai - 400 055, Applicant

Notice is hereby given to the general public that the Company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Annual General Meeting held on 25th September, 2023 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director at Everest, 5th Floor, 100 Marine Drive, Mumbai - 400002, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For DYNACRAFT MACHINE COMPANY LIMITED
 SD/-
NARENDRA KUMAR LODHA
 DIRECTOR
 DIN: 00318630
 Registered Office: 101, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz (East), Mumbai - 400055, Maharashtra, India

Place: Mumbai
 Date: 30th September, 2023

NOTICE

NOTICE is hereby given that the Certificates for 120 Equity Shares No. 177203 of ULTRATECH CEMENT LIMITED, standing in the names of Ardeshir Maneck Patel, Maneck Burjor Patel (deceased) and Feroza Maneck Patel have been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificates for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032 within one month from this date else the Company will proceed to issue duplicate Certificates.

Date: 30.09.2023

Names of Shareholders :
Ardeshir Maneck Patel,
Maneck Burjor Patel (deceased)
and Feroza Maneck Patel

"ZEUS HOUSING COMPANY"

Our proposed **Redevelopment of Cessed Building under 33(7) of DCRP 2034 C. S. No. 88 (pt) of Lower Parel Division, situated at N. M. Joshi Marg, in G/South Ward, Mumbai, Maharashtra,** was accorded the Environmental Clearance from the Environment and Climate Change Department, Government of Maharashtra. The copy of the Environmental clearance letter is available on the web site of Ministry of Environment Forest and Climate Change, Government of India <http://environmentclearance.nic.in>

PUBLIC NOTICE

NOTICE is hereby given that the certificates for Equity Shares No. 100 of Sanofi India Limited standing in the name of Late Mr. Gilbert Fernandes, Mrs. Lovinia Fernandes, Mrs. Maggie Fernandes have been lost or mislaid and the undersigned has applied to the company to issue duplicate certificates for the said shares. The Folio Number is 00058440, Number of shares under Certificate Number 13027 are 50 shares having Distinctive Numbers from 8192931 to 8192980 and under Folio Number 00058440 under Certificate Number 60411 having 50 shares with Distinctive Numbers from 20800223 to Distinctive Numbers 20800272. Any person who has any claim in respect of the said shares should write to RTA; Linkintime Pvt. Ltd., C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai 400083, Maharashtra within one month from this date else the company will proceed to issue duplicate certificates. Names(s) of shareholders Late Mr. Gilbert Fernandes, Mrs. Lovinia Fernandes and Mrs. Maggie Fernandes.

Sd/-
 Mrs. Lovinia Fernandes
 Sd/-
 Mrs. Maggie Fernandes

Place: Mumbai
 Date: 30/09/2023

MUMBAI DEBTS RECOVERY TRIBUNAL NO-3
 Ministry of Finance, Government of India, Sector 30A, Next to Raghuleela Mall, Near Vashi Railway Station, Vashi, Navi Mumbai-400703

RP NO 125 OF 2017 Exhibit No 19

BANK OF BARODA ... Certificate Holder
VS
Mr Lokhande Parashram Walu & Ors. ... Certificate Debtors

NOTICE FOR SETTling THE SALE PROCLAMATION

To **CD-1. Mr. Lokhande Parashram Walu** Residing At Post Mulane Bk. Taluka Dindori, District Nashik.
CD-2. Kaloge Bhikaji M Residing At Post Kaze Maligna, Taluka Dindori, District Nashik.
CD-3. Jadhav Sudam Tryambak Residing At Post Materwad. Taluka Dindori, District Nashik.

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in O.A. No. 1243 of 2016 to pay to the Applicant Bank / Financial Institution a sum of Rs 26,36,714.00 (Rupees Twenty Six Lakhs Thirty Six Thousand Seven Hundred Fourteen Only) alongwith interest and cost, and Whereas you the CDs have not paid the amount and the undersigned has attached the under-mentioned property and ordered its sale.

Therefore, you are hereby informed that the 17/10/2023 has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SCHEDULE OF IMMOVABLE / MOVABLE PROPERTY
 All that Piece and Parcel of Land bearing Survey No 10/1, Admeasuring 1H 70 R and Survey No. 10/1 (PT), Admeasuring 0 H R 56, Situated at Village Mulane, Taluka Dindori, District Nashik

Given under my hand and the seal of the Tribunal on 13/6/2023

(Ratnesh Kumar)
 Recovery Officer-II
 DEBTS RECOVERY TRIBUNAL 3

FORM 6
INVITATION FOR EXPRESSION OF INTEREST FOR RADIUS & DESERVE LAND DEVELOPERS PRIVATE LIMITED
 ENGAGED IN REAL ESTATE DEVELOPMENT SERVICES AT MUMBAI, MAHARASHTRA (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sr. No.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Radius & Deserve Land Developers Private Limited
1.	Address of the registered office	Deserve, CST Road Junction, Opp. University of Mumbai Premises, Kalina, Santacruz (East), Bandra Suburban, Mumbai 400098, Maharashtra
2.	URL of website	SRP project at Magathane, Borivali East, Mumbai 400066
3.	Details of place where majority of fixed assets are located	Not Applicable
4.	Installed capacity of main products/ services	The Company did not have any operations in the previous financial year.
5.	Quantity and value of main products/ services sold in last financial year	-
6.	Number of employees/ workmen	-
7.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For details, please contact on: irp.radiusanddeserve@gmail.com
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For detailed EOI and eligibility criteria, please contact on: irp.radiusanddeserve@gmail.com
9.	Last date for receipt of expression of interest	30-October-2023 (Originally - 03 August 2023 and 1st Extension- 19 September 2023)
10.	Date of issue of provisional list of prospective resolution applicants	09-November-2023 (Originally - 13 August 2023 and 1st Extension - 29 September 2023)
11.	Last date for submission of objections to provisional list	14-November-2023 (Originally - 18 August 2023 and 1st Extension- 04 October 2023)
12.	Process email ID to submit EOI	irp.radiusanddeserve@gmail.com
13.		Sd/- Registrar, Avil Menzies Interim Resolution Professional of Radius & Deserve Land Developers Private Limited (Company under CIRP vide NCLT order dated 03rd May 2023) Registration No. 18B1/IPA-001/IP-P00017/2016-17/10041 Authorization for Assignment valid till 08th December 2023 Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtney Marriott, Chakala, Andheri East, Mumbai - 400093 Email id: irp.radiusanddeserve@gmail.com , avil@caavil.com Date: 30.09.2023 Place: Mumbai

THE PUBLIC TRUST REGISTRATION OFFICE GREATER MUMBAI REGION, MUMBAI
 Dharmadaya Ayukta Bhawan, 1st Floor, Samira Building, Sasmira Road, Worli, Mumbai-400030

PUBLIC NOTICE OF INQUIRY
 Change Report No. ACC/11/3172/2021 Filed by: Mr. Parmanand D. Agarwal In the matter of: "PLYWOOD WELFARE ASSOCIATION INDIA P.T.R. No.: F-21570

To, All Concerned Having Interest-
 WHEREAS The Reporting trustees of the above trust has filed a change Report Under Section 22 of the Maharashtra Public Trust Act, 1950 for bringing the below described property on record of the above named trust and an inquiry is to be made by the Ld. Assistant Charity Commissioner-II, Greater Mumbai Region, Mumbai VIZ.

1). Whether this property is the property of the Trust? And could be registered in the name of the above Trust?

DESCRIPTION OF THE PROPERTY
Immovable Property
 Flat bearing No.1, Ground Floor, Corner Touch Apartment,, Street No. 84, St. Braz Road, Western Gaithan, Vile Parle (West), Mumbai-400056. Area of the Shop 205 sq. Ft. Carpet Area. Consideration Rs. 4.11 lakhs

This is to call upon you to submit your objections, if any in the matter before the Ld. Assistant Charity Commissioner- II, Greater Mumbai Region, Mumbai at the above address in person or by a pleader within 30 days from the date of publication of this notice. If no objection is received within the stipulated time then further inquiry would be completed necessary order will be passed. Given under my hand and seal of the Hon'ble Joint Charity Commissioner, Greater Mumbai Region, Mumbai.

This 12th day of the month of September 2023

Sd/-
 Superintendent- (J)
 Public Trust Registration office,
 Greater Mumbai Region, Mumbai

PUBLIC NOTICE

Notice is hereby given to the public at large that our client proposes to purchase from **CENTENARY ADVISORY SERVICES LLP**, a limited liability partnership, having its registered office at 32, Mehr Naz Building, 91 Cuffe Parade, Mumbai 400005, the premises more particularly described in the **Schedule** hereunder written ("Premises") free from all encumbrances and lien.

All person(s), claiming or having any share, right, title, estate, interest, claim or demand whatsoever to or in respect of the Premises or any part thereof, whether by way of sale, ownership, transfer, assignment, tenancy, sub-tenancy, lease, sub-lease, license, gift, release, exchange, family arrangement, possession, mortgage, charge, encumbrance, lien, inheritance, bequest, succession, easement, order/decreed/judgment/award of court/bribal, attachment, or otherwise of any nature whatsoever are hereby required to make the same known in writing to the undersigned at the within mentioned address, within 14 (fourteen) days from the date of publication hereof, with notarised documentary evidence on which they are basing and asserting their rights with respect to the Premises or any part thereof, failing which, such claims or objection, if any, shall be deemed to have been waived and/ or abandoned to all intents and purposes.

THE SCHEDULE ABOVE REFERRED TO:
 (Description of the Premises)
 All that thirty five shares of Rs. 50/- each bearing distinctive Nos. 61 to 65 and 806 to 835 (all inclusive) incorporated under Duplicate Share Certificate No. 12 dated 11th February 1976 and No.13 dated 19th March, 1979 issued by The Cuffe Parade Persepolis Premises Co-operative Society Limited together with exclusive right to hold, possess, use and occupy Flat No. 53 admeasuring 93.87 square meters equivalent to 1010 square feet (built up area), on the fifth floor of building known as "Persepolis" together with one car parking space on the podium of the building situated at Cuffe Parade, Mumbai 400 005 and constructed on that piece or parcel of land bearing Plot No. 100 of the Bombay Reclamation Estate of the Government of Maharashtra, Cadastral Survey No. 631 of Colaba Division in the registration sub-district of Mumbai City.

Dated this 30th day of September 2023.

M/s. DESAI & DIWANJI
 Sd/-
MR. RUZBEH J. S. MISTRY
 Partner
 Advocates, Solicitors & Notaries
 Lentin Chambers, Dalal Street,
 Fort, Mumbai - 400 001.

PUBLIC NOTICE

On instructions of Bharat Co-operative Bank (Mumbai) Ltd., a Multi State Schedule Co-operative Bank registered under the Multi State Co-operative Act, 2002 and having its registered address at Mohan Terrace, 64/72, Mody Street, Fort, Mumbai 400001, Central Office 'Marutagiri', Plot No. 13/9, 'A', Samant Estate, Sonawala Road Goregaon (East), Mumbai 400063 (hereinafter referred as "Bank"), the members, shareholders, customers and associates of the Bank are hereby informed as under:

(i) Elections to the Board of Directors of the Bank for the period 2023 to 2028 are declared in accordance with Section 45 of the Multi State Co-operative Societies Act, 2002. Mr. A. K. Chavan, Additional Registrar of Co-operative Societies (M.S.) (Rtd.), is appointed as the Returning Officer and the Returning Officer has declared on 30th August 2023, election programme with the main stages as per the election programme. As per the election programme Polling is scheduled for 2nd October, 2023, counting of votes on 4th October, 2023 and declaration of result on 5th October, 2023.

(ii) Mr. Harish Gopal Amin member of the Bank, filed in his personal capacity nomination form under general category on 8th September, 2023. The Returning Officer after following due procedure, passed his Order dated 14th September, 2023, rejecting the nomination of Mr. Harish Gopal Amin. The said order has not been challenged by Mr. Harish Gopal Amin.

(iii) Being disqualified to contest, the election, Mr. Harish Gopal Amin constituted a panel not in his capacity as a member of the Bank, but in his capacity as President of 'The Billawar Association'. The Panel constituted by Mr. Harish Gopal Amin has been titled as, "Billawar Association Panel for Bharat Co-operative Bank Elections 23-28".

(iv) After constituting the panel Mr. Harish Gopal Amin published, a circular purported to be an appeal to vote for the Panel candidates. Mr. Harish Gopal Amin has also recorded a video purported to be an appeal to vote for the Panel candidates. The said video has been made viral by the Mr. Harish Gopal Amin.

(v) The contents of both, the circular and the video are highly objectionable since the contents thereof are false, scandalous, libellous and defamatory in so far as they refer to the Bank, and has caused tremendous damage to the Bank by way loss of reputation and goodwill.

(vi) Bank has taken serious cognizance of the circular and the video, and have through the undersigned, served upon Mr. Harish Gopal Amin Notice dated 23rd September, 2023 denying the contents of both the circular and the video and has inter alia called upon Mr. Harish Gopal Amin to withdraw the circular and video and tender unconditional apology.

(vii) Mr. Harish Gopal Amin has widely circulated circular and video amongst the members of the Bank.

This public notice is being issued in the interest of the members of the Bank, its customers and associates to inform them that whatever contained in the said circular and video relating to the Bank is false and the Bank vehemently denies the same.

A copy of the circular is available for inspection at the Central Office of the Bank.

For M/s. Niranjani Jagtap & Co. s/d
 N. R. Jagtap
 (Advocate)

Place: Mumbai
 Date: 26/09/2023

For KBC Global Limited
 Mayura Marathe
 Company Secretary & Compliance Officer
 Mem. No. ACS 44678

Date : September 29, 2023
 Place : Nashik

PUBLIC NOTICE

NOTICE is hereby given that we are investigating the right, title, and interest of **READY MIX CONCRETE LIMITED** (CIN: U26956MH1996PLC098884), a company incorporated under the Companies Act, 1956 and validly existing under the Companies Act, 2013 having its registered office at Churchgate House, 4th Floor, 32-34 Veer Nariman Road, Fort, Mumbai, Maharashtra 400 001, India, to all that piece and parcel of land more particularly described in the **Schedule** hereunder written ("Property").

All persons/entities including *inter alia* any bank and/ or financial institution and/ or authority having any claim, objection, demand, share, right, interest and/ or benefit in respect of or against the Property or any part/ portion thereof, including in any transferable development rights (TDR), floor space index (FSI) or any built-up areas constructed and/ or to be constructed on the Property or any part/portion thereof, by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, caretaker basis, covenant, trust, easement, gift, inheritance, bequest, maintenance, possession, development rights, right of way, reservation, family arrangement/settlement, agreement, *lis-pendens*, decree or order of any Court of Law, partnership or otherwise howsoever and of whatsoever nature are hereby requested to give notice thereof in writing, along with documentary evidence, to the undersigned at its office at 113-114, 11th Floor, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai - 400021 and by way of email at objections@dvassociates.co.in, within 14 (fourteen) days from the date hereof, failing which, the claim or claims, if any, of such person or persons will be considered to have been waived, released, relinquished and/ or abandoned.

THE SCHEDULE HEREIN ABOVE REFERRED TO
 (Description of the Property)
 All that piece and parcel of land or ground bearing (i) Survey No. 422-423/P2 admeasuring 19,830 square metres or thereabouts along with factory building thereon admeasuring 4,475 square metres or thereabouts and (ii) Survey No.524/P admeasuring 405 square metres or thereabouts along with factory building thereon admeasuring 1,500 square metres or thereabouts; both together admeasuring in aggregate 20,235 square metres or thereabouts, both situate, lying and being at Village Karamsad, Taluka Anand in the Registration District and Sub-District Anand, Gujarat and bounded as follows:

On or towards the North By Anand Sojitra Road.
 On or towards the South Partly by remaining Survey Nos. 422 (Paiki) & 423 (Paiki) & by leaving Nar land bearing Survey No. 423/P.
 On or towards the East Partly by remaining land of Survey Nos. 424/1 and 410/P of GMM Pfaudler Limited.
 On or towards the West By land bearing Survey Nos. 422/1 & 526 of Integrator Limited.

Dated this 30th day of September, 2023

Prachi Dave
 Managing Partner
 Dhaval Vussonji and Associates
 Advocates and Solicitors

KBC Global Limited
 (Previously known as 'Karda Constructions Limited') BUILDERS & DEVELOPERS

Reg. Office : 2nd Floor, Gulmohar Status Above Business Bank, Samarth Nagar Nashik-422005
 Website : www.kardaconstruction.com, Phone : 0253-2351090

NOTICE OF EXTRA ORDINARY GENERAL MEETING, REMOTE E-VOTING

NOTICE IS HEREBY GIVEN THAT the Extra Ordinary General Meeting (EGM) of the Members of KBC Global Limited will be held on Saturday, 21st October, 2023 at 12.30 p.m. through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) to transact the business, as set out in the Notice of the EGM. The Company has sent the Notice convening EGM on Friday, 29th September 2023, through electronic mode to all the Members whose e-mail IDs are registered with the Company's Registrar & Share Transfer Agent, M/s.Link Intime India Private Limited, ("RTA"), in accordance with the Circular issued by the Ministry of Corporate Affairs dated 5th May, 2020 read with its circulars dated 8th April, 2020 and 13th April, 2020 and the Securities and Exchange Board of India circular dated 12th May, 2020. The Notice convening the EGM is also available on the website of the Company at www.kardaconstruction.com and on the website of Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Link Intime India Private Limited at <https://instavote.linkintime.co.in>

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the members are provided with the facility to cast their vote electronically through e-voting services provided by the RTA on all resolutions as set forth in the EGM Notice. The voting rights of the members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on 14th October, 2023 ("cut-off date").

The remote e-voting period commences on Tuesday, 17th October, 2023 at 9.00 a.m. and will end on Friday, 20th October, 2023 at 5.00 p.m. During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled thereafter. Those Members, who shall be present in the EGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the EGM.

The Members who have cast their votes by remote e-voting prior to the EGM may also attend/participate in the EGM through VC/OAVM but shall not be entitled to cast their votes again.

The manner of remote e-voting and voting at the EGM by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the EGM.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date; may obtain the login ID and password by sending a request to insta.vote@linkintime.co.in. However, if he/she is already registered with our RTA for remote e-voting, then he/she can use his/her existing User ID and password for casting the votes.

For details relating to Remote e-voting and E-voting at EGM, please refer to the Notice of the EGM. In case of any queries relating to voting by electronic means, please refer to the Frequently Asked Questions (FAQs) and e-voting user manual for Members available at the Help section of <https://instavote.linkintime.co.in> in case of any grievances connected with facility for voting by electronic means, please contact Mr. Rajiv Ranjan, Assistant Vice President - e-Voting, Link Intime India Private Limited, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai City MH 400083 IN, Email : insta.vote@linkintime.co.in Tel. : 022-49186000.

Members are requested to carefully read all the instructions detailed in the Notice of the EGM and in particular, instructions for joining the EGM, Manner of casting vote through Remote e-voting or e-voting during EGM.

For KBC Global Limited
 Mayura Marathe
 Company Secretary & Compliance Officer
 Mem. No. ACS 44678

Date : September 29, 2023
 Place : Nashik

TATA
TATA STEEL LIMITED
 Registered Office: Bombay House, 24, Homi Mody Street, Fort, Mumbai - 400 001, India
 Tel.: +91 22 6665 8282 Email: cosec@tatasteel.com
 Website: www.tatasteel.com
 CIN: L27100MH1907PLC000260

NOTICE IS HEREBY GIVEN pursuant to Section 91 of the Companies Act, 2013, and Rule 10(1) of The Companies (Management and Administration) Rules, 2014 that Interest and Redemption on unsecured, redeemable, rated, Non-Convertible Debentures issued on Private Placement basis and listed on Wholesale Debt Market Segment of BSE Limited is due as under:

Sr. No.	Non-Convertible Debentures ('NCDs')	Interest and Redemption Payment due on	Record Date for Payment
1.	7.95% NCDs allotted on April 30, 2020 aggregating to ₹500 crore (ISIN: INE081A08272)	Monday, October 30, 2023	Friday, October 13, 2023

September 28, 2023
 Ann Arbor, Michigan,
 United States of America

Tata Steel Limited
 Sd/-
Parvathesam Kanchinadham
 Company Secretary &
 Chief Legal Officer
 (Corporate & Compliance)

TATA STEEL

WESTERN RAILWAY EXTENDS TRIPS OF TEN PAIRS OF SPECIAL TRAINS

Train No.	From	To	Day of Run	Extended upto
09183	Mumbai Central	Banaras	Wednesday	29.11.2023
09184	Banaras	Mumbai Central	Friday	01.12.2023
09051	Mumbai Central	Bhusaval	Sunday/Tuesday/Friday	31.12.2023
09052	Bhusaval	Mumbai Central	Monday/Wednesday/Saturday	01.01.2024
09011	Udhna	Malda Town	Thursday	30.11.2023
09012	Malda Town	Udhna	Sunday	03.12.2023
09033	Udhna	Barauni	Monday/Wednesday	29.11.2023
09034	Barauni	Udhna	Wednesday/Friday	01.12.2023
09419	Ahmedabad	Tiruchchirappalli	Thursday	30.11.2023
09420	Tiruchchirappalli	Ahmedabad	Sunday	03.12.2023
09417	Ahmedabad	Patna	Monday	27.11.2023
09418	Patna	Ahmedabad	Tuesday	28.11.2023
09525	Okha	Naharlagun	Tuesday	28.11.2023
09526	Naharlagun	Okha	Saturday	02.12.2023
09435	Ahmedabad	Okha	Saturday	30.12.2023
09436	Okha	Ahmedabad	Sunday	31.12.2023
09520	Okha	Madurai	Monday	25.12.2023
09519	Madurai	Okha	Friday	29.12.2023
09455	Sabarmati	Bhuj	Daily	31.12.2023
09456	Bhuj	Sabarmati	Daily	31.12.2023

For detailed timings of the halts of respective special trains, please visit www.enquiry.indianrail.gov.in

The booking of extended trips of Train No. 09183, 09417, 09419, 09435, 09436, 09051, 09456 and 09455 will open on 30th September 2023 and 09011, 09525, 09033, and 09520 will open on 1st October 2023 at PRS counters and IRCT website.

WESTERN RAILWAY
wr.indianrailways.gov.in

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